

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/TT/2022

Subject : Petition for determination of transmission tariff from COD -31.3.2024 in respect of two number of assets under “System Strengthening – XXVI in Southern Region”

Date of Hearing : 9.1.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. and 17 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vipin Joseph, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff from actual COD- 31.3.2024 in respect of the following transmission assets under “System Strengthening – XXVI in Southern Region”:

Asset-1: 2 Number of 220 kV line bays at 400/220 kV Cochin East (Pallikkara) Sub-station for termination of Cochin East (Pallikara) – Aluva 220 kV D/C line to be implemented by KSEBL, and

Asset-2: 2 Number of 400 kV line bays at Kozhikode (Areakode) Sub-station for termination of North Trissur (Madakkathara)-Kozhikode (Areakode) 400 kV (Quad) D/C line, to be implemented by KSEBL.
 - b. Asset-1 and Asset-2 were put under commercial operation on 6.3.2021 and 9.3.2021 respectively.



c. No delay was there in declaration of commercial operation of Asset-2 while there was delay of 76 days in putting Asset-1 into commercial operation on account of Covid-19 pandemic.

d. Revised Cost Estimate (RCE) has been filed vide affidavit dated 16.11.2022. There is no cost over-run as per RCE with respect to Asset-2. As per the information received by the Petitioner, completion cost of Asset-1 is within the RCE apportioned approved cost. Revised certificate of cost with respect to Asset-1 will be filed by the Petitioner at the time of truing up.

e. Reply to the Technical Validation letter has been filed vide affidavit dated 3.8.2022.

f. No reply has been received from any of the Respondents.

3. In response to a specific query of the Commission, the representative of the Petitioner submitted that as on date, both the assets have been put under commercial operation with power flow.

4. The Commission directed the Petitioner to submit Form-12 on affidavit by 3.2.2023 with advance copy of the same to the Respondents. The Commission further directed that no further extension of time will be allowed and directed the Petitioner to comply with the directions within the specified timeline.

5. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

